

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-113

Appeal No- 313/252/ND/2020

IN THE MATTER OF:

Mehta Synthetic Pvt Ltd

Vs

RoC

....Applicant

....Respondent

SECTION

U/s 252

Order delivered on 17.09.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

For the Respondent

: Mr. Noor Mohmmad appearing on behalf of Mr. Prashant Mehta

: Mr. Alok Pandey on behalf of RoC

ORDER

Mr. Alok Pandey, ARoC has appeared on behalf of RoC and submitted that he has not received the soft copy of the memo of appeal.

Appellant is directed to serve the copy of memo of appeal during the course of the day on the email ID.

None present on behalf of Income Tax Department. Appellant is directed to serve the Notice to Income Tax Department by all modes including process of the bench and also through the email address of the Income Tax Department concerned. Affidavit of service to be filed within one week from today.

Ld. ARoC seeks 2 weeks' time to file the reply. Prayer is allowed. Let the same be filed within 2 weeks' from today after serving advance copy of the same to the Ld. Opposite Counsel. **List the case on 13.10.2020.**

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(SHRI ABNI RANJAN KUMAR SINHA)
MEMBER (J)